

FIR No. 086/2017
PS Hauz Qazi (Crime Branch)
Abhey Bansal Vs. Priyanka Mehta & Others
Misc. Application

28.09.2020

This is an application received through E-mail as moved on behalf of applicant/complainant for issuing direction to the investigating officer to seize the amount of Rs. 1.06 Lacs in Central Bank, Tilak Nagar, Delhi as well as for releasing the amount of Rs. 1.06 Lacs by the investigating officer in the present matter.

Present: Sh. Rajeev Kamboj, Ld. APP for the State.
Sh. Abid, Ld. Proxy Counsel for the complainant.

Status report has already been received from the IO. Copy of the same already supplied to Ld. Counsel for the complainant.

Ld. Proxy Counsel seeks adjournment stating that Ld. Main Counsel is not available today.

At request, renotify for arguments on the application through VC on **06.10.2020**.

The order be uploaded on the Delhi District Courts Website forthwith.


(Arul Varma)
CMM(Central)/THC/Delhi
28.09.2020

FIR No. 17/2018

PS: EOW

State Vs. Jitender Karki

Cancellation of bail of accused Jitender Karki

28.09.2020

Present: Sh. Rajeev Kamboj, Ld. APP for the State.
None for the complainant.
None for the accused.

Ahlmad has reported that application for request has been received from Ld. Counsel for the accused through E-mail seeking adjournment as his associate Sh. Rajindera Vats has tested COVID positive and he has put himself quarantine.

In these circumstances and at joint request, the application be put up on **13.10.2020**.

The order be uploaded on the Delhi District Courts Website forthwith.

(Arul Varma)
CMM(Central)/THC/Delhi
28.09.2020

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAN MAGISTRATE, CENTRAL DISTRICT, TIS
HAZARI COURTS, DELHI.**

FIR No. 360/2005

PS: DBG Road

State Vs. Tasmim Ahmad & Ors.

Goshwara No. 9/DBG

Misc. Application

28.09.2020

Present: Ld. APP for the State.
Sh. Nagmani, Ld. Counsel for the applicant Mohd.
Farook.

Status report has been filed by IO SI Ram Avtar
wherein he has sought some more time.

Be put up for filing of compliance report on
07.10.2020.


(Arul Varma)
CMM (Central), Delhi
28.09.2020

FIR No. 43/2016
PS EOW
State Vs. Avdhesh Kumar Goel & Ors.
Case No. 196/2018

28.09.2020

Present: Sh. Rajeev Kamboj, Ld. APP for the State.

Matter is today listed for orders on the application, however, Ld. APP for the State has filed an application under Section 451 Cr.P.C to give a direction to the accused persons not to dispose off the property.

Accordingly, renotify for consideration on
22.10.2020.

The order be uploaded on the Delhi District Courts Website forthwith.



(Arul Varma)
CMM(Central)/THC/Delhi
28.09.2020

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAN MAGISTRATE, CENTRAL DISTRICT, TIS
HAZARI COURTS, DELHI.**

**FIR No. 374/2019
PS: Karol Bagh (EOW)
State Vs. Mahesh Chandra Badola
Misc. Application**

28.09.2020

Present: Ld. APP for the State alongwith IO SI Ritesh Raj.
Sh. Ravin Rao, Ld. Counsel for the
applicant/accused.

Ld. APP for the State seeks some time to address
arguments on the application of Ld. Counsel for the applicant.

In the meantime, copy of status report filed by the IO
be given to Ld. Counsel for the applicant.

Be put up for arguments on the said application on
01.10.2020 at 12.00 noon.


**(Arul Varma)
CMM (Central), Delhi
28.09.2020**

FIR No. 199/2020
PS DBG Road
State Vs. Santosh & Ors.

28.09.2020

This is an application moved on behalf of **applicant Ms. Sonia, W/o Sh. Thangaraj** for release of **vehicle bearing no. DL-8SBJ-9208** on superdari.

Present: Sh. Rajeev Kamboj, Ld. APP for the State.
Sh. Mahesh Kr. Jaiswal and Sh. Mohd. Zubair Saifi,
Ld. Counsels for the applicant.

Reply of IO has been received through E-mail. As per the report of IO, police has objection in release of said vehicle on superdari to the registered owner.

Under these circumstances, let notice be issued to IO to appear in person before the Court on the next date of hearing.

Renotify for consideration of the application on
01.10.2020.


(Arul Varma)
CMM(Central)/THC/Delhi
28.09.2020

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAN MAGISTRATE, CENTRAL DISTRICT, TIS
HAZARI COURTS, DELHI.**

**FIR No. 195/2016
PS: EOW
State Vs. Tanuj Rastogi
New Case No. 14092/2017
CNR No. DLCT02-**

28.09.2020

Present: Ld. APP for the State.
Sh. Anil Kumar, Chief Manager, Punjab National
Bank (formerly OBC), Munirka Branch alongwith Ld.
Counsel Sh. Vikas Sharma.

The Bank Manager shall bring on record the original
of Sale certificate dated 18.01.2019 and correspondence
between the Bank Manager, Sub-Registrar and correspondence
between Amit Raj Jain.

Further, issue notice to Receiver Aditya Chandra,
Enrollment No. D/3182/12 to file copy of Receiver's report.

Be put up for further proceedings on 17.10.2020 at
2.00 PM.


**(Arul Varma)
CMM (Central), Delhi
28.09.2020**